

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 57/MP/2026

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 seeking compensation on account of Change in Law event, namely Notification dated 19.3.2025 issued by the Department of Mines, Government of Jharkhand, whereby the methodology of computation of Royalty applicable on coal procured for dispatches to Power/Regulated Sector has been changed, resulting in increase in cost of generation and supply of electricity to the Respondents.

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondent : Tamil Nadu Power Distribution Corporation Limited (TNPDC) & Anr.

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deepak Khurana, Advocate, APNRL
Shri Anurag Vats, Advocate, APNRL
Ms. Anusha Nagarajan, Advocate, TNPDC
Ms. Aakanksha Bhola, Advocate, TNPDC
Shri Sayandeep Chakraborty, Advocate, TNPDC
Shri Ravi Kishore, Advocate, PTC

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present Petition has been filed seeking compensation on account of a Change in Law event arising out of the Notification dated 19.3.2025 issued by the Department of Mines, Government of Jharkhand, whereby the methodology of computation of royalty applicable to coal procured for dispatches to the power/regulated sector has been changed. The learned counsel further submitted that the contesting Respondent, TNPDC, has already filed its reply, and the Petitioner has also filed its rejoinder thereof. Accordingly, the learned counsel submitted that the matter may be reserved for order.

2. The learned counsel for the Respondent, TNPDC, while confirming that TNPDC has filed the reply in the matter, sought liberty to make oral submissions on the maintainability of the Petitioner's Change in Law claim. Whereas the learned



counsel for the Respondent, PTC, stated that PTC does not have anything to add in the matter.

3. Considering the submissions made by the learned counsels for the parties and keeping in view the paucity of time, the Commission adjourned the matter.

4. The Petition will be listed for hearing on **16.7.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)